

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00731/2016**

**Dated Thursday the 16<sup>th</sup> day of August Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)**

N.Thenmozhi,  
D/o. Maruthamuthu,  
Thulaiyanathan Village Post,  
Musiri Taluk,  
Trichy Dist. ....Applicant

By Advocate M/s. M.Srividhya

Vs

1.Union of India rep by,  
The Chief Postmaster General,  
Tamil Nadu Circle, Chennai 600002.

2.Circle Relaxation Committee, rep by,  
The Chairman,  
Tamil Nadu, Chennai.

3.The Postmaster General,  
Central Region,  
Tiruchirapalli. ....Respondents

By Advocate Mr. K. Rajendran

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief :

"To call for the records on the file of the 1st respondent in connection with the order passed by him in his proceeding No. REP/36-16-2012 dt. 21.01.2016 and quash the same and direct the respondents to give compassionate appointment to the applicant or thus render justice. "

2. Learned counsel for the applicant would submit that while the applicant is satisfied that he did not score the requisite relative merit points of 50 prescribed for appointment as GDS in as much as he had only been assessed at 40 merit points, he would draw attention to the order passed by the Tribunal in OA 1664/2016 whereby the applicant therein had been directed to be considered under the revised scheme issued by the authorities dt. 30.05.2017 by which the 'points system' had been dispensed with.

3. Learned counsel for the respondents would submit that as the revised scheme provides at Sr. No. 8 that such cases could be taken up without any time limit, the respondents would not be averse to reconsidering the case of the applicant in future years on merits.

4. In view of the above, the applicant's prayer for setting aside Annexure A13 impugned order dt. 21.01.2016 cannot be granted.

However, there is no bar on the respondents to consider the case of the applicant in terms of the new scheme dt. 30.05.2017 on merits if a fresh application is made by the applicant to be considered thereunder for subsequent years.

5. OA is disposed of as above. No costs.

**(R. Ramanujam)**  
**Member(A)**  
**16.08.2018**

SKSI